BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 321/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

Name of the Company:

Fenil Bharatbhai Shah

Ramubhai S. Patel & Ors.

Section of the Companies Act:

Section 60(5)(c) r/w 22 of the Insolvency and

Resp. No.1 Maitreux Bratt

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** Adv. 2 Solicita Applicant April 2 1. A. R. Sheth 2. Mr. Wandish Chudgas 7 Resp.
No.2 alw. Mr. Raheel Patelly Adv. ilb. Mls. Nanawati Associates 3. Mr. Kirtikant Nanavati J Sk. Adv. a/w. Mr. Maituya J. Bhatt J Adv.

Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Senior Advocate Mr. Kirtikant Nanavati with Learned Advocate Mr. Maitriya Bhatt with Learned Advocate Mr. Satyen Thakker present for Respondent No.1. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent no. 2 in IA 321/2017.

Proof of service of notice on IRP filed.

Objections filed by Respondent no. 2(COC).

Affidavit in reply filed by Respondent no. 1.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent no. 1 and Respondent no. 2.

Orders reserved.

MEMBER JUDICIAL

Dated this the 13th day of October, 2017.